

Sub-Committee on crop standards, notification and release.

(c) In view of the systems of testing and release procedures, only proven varieties are released and hence no corrective steps are proposed.

#### Production of Maize Per Hectare

6250. DR. G. VIJAYA RAMA RAO : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether maize productivity has fallen to 1102 kg per hectare in 1982-83 from 1279 kg. per hectare in 1970-71 and if so, reasons for such gross failure ; and

(b) corrective steps taken/proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) The per hectare productivity of maize was 1279 kgs in 1970-71 and had fallen to 1145 Kgs in 1982-82. Coarse grains, including maize, are generally taken under rainfed conditions and by small and marginal farmers with little application of inputs such as fertilisers, plant protections etc. Productivity of maize, therefore, largely depends upon the seasonal conditions and behaviour of the monsoon. During 1982-83, the crop was severely hit by drought and unfavourable weather conditions prevailing in main producing States of Uttar Pradesh, Rajasthan, Karnataka, Gujarat and Himachal Pradesh.

(b) In order to step up the production and productivity of maize, the State Governments are advised to bring more area under high yielding varieties and also arrange for timely supply of inputs such as seeds of improved varieties, fertilisers, plant protection etc. Besides, a Central Sector Scheme of

minikit demonstrations of millets (including maize) is being implemented in various States/Uts for propogating new technology and training of extension workers, etc. aimed at improving the production and productivity of the crop.

#### [Translation]

#### Soyabean Oil Extracting Plants at Kota

6251. SHRI SHANTI DHARIWAL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether a plant for extracting oil from Soyabean has been sanctioned for Kota (Rajasthan) ; and

(b) if so, the progress made so far towards setting up the plant with details thereof ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : Yes, Sir. A letter of intent No. 822(82), dated the 9th November, 1982 has been issued to Rajasthan State Cooperative Marketing Federation (RAJFED) for setting up of a plant at Kota (Rajasthan), for manufacturing Soyabean oil.

(b) The progress made so far is as under :

- (i) RAJFED has taken possession of 39.4 hectares of land of Kota for the project.
- (ii) RAJFED is finalising the agreement with Turn-Key project consultants for implementation of the project.
- (iii) The civil construction work is being allotted to the Rajasthan State Bridges and Construction Corporation Ltd.

- (iv) For implementation of the Co-operative Development Services Scheme under the project, 16 Oilseed Growers Cooperative Societies have been raised to help the farmers in arranging inputs and for procurement of Soyabean.

**Amount Allotted to Rajasthan for Rehabilitation of Bonded Labour**

6252. SHRI SHANTI DHARIWAL : Will the Minister of LABOUR be pleased to state :

(a) the amount of money allotted for the rehabilitation of bonded labour in Rajasthan during the last 5 years ;

(b) whether the State Government have fully utilised the amount or it was used for other purposes ; and

(c) the number of bounded labourers rehabilitated in Rajasthan during the last five years ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) A sum of Rs. 17.64 lakhs has been released to the Government of Rajasthan as Central share of assistance under the Centrally Sponsored Scheme for Rehabilitation of bonded labourers during the last five years i.e. from 1980-81 to 1984-85.

(b) Government of Rajasthan has submitted utilisation certificates for a sum of Rs. 2.76 lakhs and the utilisation certificates for the balance amount of Rs. 14.78 lakhs are awaited. No instance has come to notice regarding using the funds meant for rehabilitation of bonded labourers for any other purpose of programme, etc.

(c) 988 bonded labourers have been rehabilitated during the last five years i.e. from 1.4.80 to 31.3.1985.

[English]

**Ceiling for Irrigated and Dry Land under Ceiling Laws**

6253. SHRI K. P. UNNIKRISHNAN : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the existing ceiling for irrigated and dry land under ceiling laws in different States ;

(b) whether his Ministry is seeking changes of these provisions in some of these States ;

(c) whether ceiling laws have been fully implemented in different States ; and

(d) the net cultivable and non-cultivable land made available after the ceiling and the area made available for redistribution and action taken for the redistribution in different States ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) A Statement is enclosed at Statement-I.

(b) No such proposal is currently under consideration.

(c) and (d) : Significant progress has been achieved in the implementation of the ceiling laws. Out of 15,43,306 returns filed by surplus holders under the revised and the pre-revised ceiling laws, 15,18,030 returns have been disposed of and only 24,276 returns remain to be disposed of which represents a disposal of more than 98% returns.

As a result of the implementation of ceiling laws, an area of 72.00 lakh acres were declared surplus. Of this, 43.95 lakhs acres have been distributed to 32,56 lakh eligible families. There is a difference of 28.05 lakh acres between the area declared surplus and the area